

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2117
TO BE ANSWERED ON 04.08.2022

Open burning of waste

2117. SHRI IRANNA KADADI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether open burning of waste material/garbage is not being checked despite orders issued by the National Green Tribunal in this regard;
- (b) whether Government has received complaints in the matter and if so, the details thereof along with the action taken thereon so far, State/UT-wise;
- (c) whether Government is considering to take any new steps to check open burning of waste material/garbage; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): The Solid Waste Management Rules, 2016 have specific provisions prohibiting burning of wastes. As per Solid Waste Management Rules, no waste generator shall burn solid waste generated. The local authorities and village Panchayats, *inter alia* have the responsibility to direct waste generators not to burn waste and direct street sweepers not to burn tree leaves collected from street sweeping. The local authorities have to frame bye-laws and prescribe criteria for levy of spot fines for persons who fail to comply with the provisions of the rules. The State Pollution Control Board or Pollution Control Committee have to enforce these rules in their State/Union Territory through local bodies in their respective jurisdiction

(c) & (d): The Government has launched a Swachhta App (a grievance redressal tool), in which citizens can report complaints / grievances including those related to open burning of waste material / garbage for resolution by Urban Local Bodies.
